

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 184 OF 2019 &**  
**IA No. 769 of 2019**

**Dated : 27<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**CLP Wind Farms (India) Pvt. Ltd. .... Appellant(s)**

**Vs.**

**M.P. Power Management Company Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Vishal Binod  
Ms. Samykya Mukku

Counsel for the Respondent (s) : Mr. Paramhans Sahani for R-1  
Mr. Shri Venkatesh  
Mr. Suhael Buttan  
Mr. Revanta Solanki for R-2

**ORDER**

Reply to the main appeal, if any, shall be filed within two weeks.

List the matter for hearing the interim relief application on **25.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**